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CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH : MUMBAI

OA 292/1995

New Delhi this the 30th day of July, 2001

**Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Smt. Shanta Shastray, Member (A)**

1. Bimal Krishna Paul
2. Yogesh Kumar Singh
3. Mithlesh Kumar Singh
4. Mahendra Baur Jaiswar
5. V.V. Mudliar
6. Rai Rajesh

All undergone training under  
Apprentice Act, 1961 in the  
Respondent Factories seeking  
appointment with the Respondents  
Address for service:

Shri Yogesh Kumar Singh  
554, Jawasaigaon near  
Ordnance Estate Ambarnath

(By Advocate Sh. S. Natrajan )

..Applicants

VERSUS

1. Union of India through the  
Chairman, Ordnance Factory Board,  
Calcutta
2. The General Manager,  
Machine Tool Prototype Factory,  
Ambarnath.
3. The General Manager,  
Ordnance Factory, Ambarnath.

(None for the respondents )

..Respondents

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O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman(J)

This OA has been filed on 16.3.1995 in which <sup>the 1/2</sup> five applicants have prayed for being considered for appointment against existing vacancies as Fitters, without the respondents insisting on their names being sponsored by the Employment Exchange. Shri N.Natralan, learned counsel has fairly submitted that the applicants have not contacted him for quite some time but he understands that most probably the applicants have since been appointed and that is probably the reason they have not contacted him for some time.

2. We also note the facts mentioned in the Tribunal's order dated 15.1.1996. In this order, it has been stated that considering the rival contentions of the parties, we understand that out of 50 posts, 28 posts were to be filled by the nominees of the Employment Exchange and the rest on the basis of the 1973 Circular. It was further observed that in case the Employment Exchange does not sponsor the requisite number of candidates upto the end of January, 1996 nor gives NOC within that period then the Department may go ahead with the selection in accordance with the directions of the Supreme Court in U.P.State Road Transport Corporation and Anr.Vs.U.P.Parivahan Nigam Shishukhs Berozgar Sangh and Ors. (JT 1995(2)SC 26).

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3. Noting the above facts and the submissions made by the learned counsel for the applicants, it appears that the applicants are no longer interested in pursuing this matter. OA is accordingly dismissed for non prosecution. No order as to costs.

*Shanta*

(Smt. Shanta Shastray)  
Member(A)

*Lakshmi Swaminathan*

(Smt. Lakshmi Swaminathan)  
Vice Chairman(J)

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